

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:7493  
ANSWERED ON:22.05.2012  
PENSION TO FREEDOM FIGHTERS  
Shekhar Shri Neeraj

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether there is a difference in the amount of pension paid under the Swatantrata Sainik Samman Pension Scheme, 1980 to various categories of freedom fighter pensioners;
- (b) if so, the details thereof, categorywise;
- (c) the reasons for difference in the amount of pension paid when all of them are freedom fighters;
- (d) whether the Government would pay pension to all freedom fighters at a uniform rate; and
- (e) if so, the details thereof?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a) to (c): Under the Swatantrata Sainik Samman Pension Scheme 1980, the monthly basic pension admissible to Ex-Andaman political prisoners, freedom fighters who suffered outside British India and other freedom fighters including INA is 7330, 6830 and 6330 respectively. In addition, dearness relief at the rate of 143% of the basic pension is also admissible to them.

Ex-Andaman political prisoners are eligible for highest basic pension because they had undergone more than five years of imprisonment in Andaman Cellular Jail in connection with the freedom struggle. Similarly the freedom fighters who suffered imprisonment outside British India are eligible for slightly higher basic pension than that admissible to other freedom fighters.

(d) to (e): At present it is not proposed to review the basic pension amount admissible to various categories of freedom fighters.